

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No.188/2017

In the matter of :  
Vishwakarma Enterprises (India) Pvt. Ltd

..PETITIONER

SECTION  
Under Section 252

Order delivered on 27.7.2018

Coram :

**R. Varadharajan,**

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: -

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Gopal Singh, Dy. ROC for ROC

Ms. Easha Kadian, for Ms. Lakshmi Gurung, St. Counsel,  
Income tax Department

ORDER

Learned authorized representative for the Appellant is present. Ld. Dy. ROC for ROC as well as Ld. Standing Counsel for Income tax Department are also present. Heard.

Order is reserved.

-Sq-

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

-Sq-

(R. VĀRADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
27.7.2018